ion children from work in hazardous occupations and diverting them to educa-non through the National Child Labour Projects (NCLPs) Scheme. Presently, 76 NICLP Projects are under implementation overing over 1,5 lakh children withdrawn from hazardous employments. The children covered under the NCLP scheme arc provided nonformal education, vocatio.ial training, supplementary nutrition, health care and stipend etc.

It is also proposed to coverage the programmes of different Government agencies like ICDS, IRDP etc. in child labour endemic areas for the benefit of the families of child labourers. A comprehensive Circular in this regard has been adopted by the National Authority Elinunation of Child Labour titled Circular on Identification, Release and Rehabilitation of Child Labour". This has been sent to all the State Governments tor adoption and follow-up.

State Governments, have also been advised to rigorously enforce the Child Labour (Prohibition & Regulation) Act. 1986.

Cases of Drug Abuse

- 2791. SHRIMATI URMILABEN CH1MANBHAI PATEL: Will the Minister of WELFARE be pleased to state:
- (a) the number of cases of drug abuse in the country in the last three years. State-wise:
- (b) the number of cases in which charge-sheets have been issued;
- (c) number of drug de-addiction centres opened in each State;
- (d) how many more centres are essenliaptoo control this menace; and
- (c) how many more drug de-addiction centres are planned during 1996-97?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) There is no record of total number of cases of drug abuse Statewise. However, the informa-

tion with regard to drug addicts registered during last three years for treatment in the drug de-addiction/counselling centres financially assisted by this Ministry under the scheme for Prohibition and Drug Abuse Prevention are as under:

Year	Addict registered	
1993-94	2.90,628	
1991-95	3,12,118	
1995-96	2,82,266	

- (b) As per the information supplied by Nareoties Control Bureau, though con-Corptior. is an offence, so far no Jhatgosheels have been issued against consumers of drugs.
- (c) State-wise list is attached las Statement. (See below)
- (d) and (c) It is not possible to say exactly how many centres need to be opened. This is a continuing exercise on a year to year basis as the opening of centres depend on the viable proposals received from the NGOs suitable for this work which *inter-alia* includes their experience in the field, background, finan-i.il strength etc the State Governments cecummendations, the extent and nature of the problem in that particular area as well as the financial resources available with this Ministry after meeting committed liability on the ongoing projects.

Statement

The Number of Centres under the Ministry of Weifate Scheme for Prohibition and Drug Abuse Prevention as on 31.3.96 S No. Name of StateDe-ad- Counsel-diction ling centre centre

1	2	3	4
1.	Andh'ra Pradesh	3	3
2.	Assam	1	2
3.	Bihar	10	19

1	2	3	
4	Goa	1	4
5	Gujarat	5	7
	i. Haryana	9	11
7,	. J & K	1	_
8.	Karnataka	2	4
9	Kerala	11	13
10	Madhya	5	4
	Pradesh		
!1	Maharashtra	6	17
12	Manipur	11	17
13	Mizoram	5	5
14	Mcghalaya		3
15	Nagaland	3	3
16	Orissa	6	10
17	Punjab	6	7
18	Rajasthan	6	10
19	Tamil Nadu	8	26
20	Sikkim	_	2
21	Tripura	_	2
22	Uttar Pradesh	12	41
		9	14
23	West Bengal		
1.	Chandigarh	1	1
2.	Delhi	9	8
3.	Denn	_	1
	Pondicherry		1
		130	233
-	TOTAL		

Amendment to the Maternity Benefits Act, 1973

2792. SHRI KANAKSINH MOHAN SINH MANGROLA: Will the Minister of LABOUR be pleased to state:

- (a) whether Government propose to amend the Maternity Benefits Act, 1973 disallowing maternity leave to women, working in Super Bazar and other consumer cooperative sectors and establishments who have more than two children; and
- (b) if so, whether Government have been aware of reaction of the women

organisations and particularly of women below poverty line?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): (a) The Central Legislation on maternity benefit is titled as "The Maternity Benefit Act, 1961." There is no proposal to amend this Act so as to impose any periodical restriction on grant of maternity benefit to the women employees covered under the Act.

(b) Does not arise.

राज्य व्यापार निगम द्वारा पिट्टी के तेल का आयात 2793. की जनार्दन यादवः क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उपभोक्सओं के लिए मिट्टी के तेल के पूल्य को कम करने के उद्देश्य से, राज्य क्यापार निगम की मिट्टी के तेल का आयात करने की अनुमारी प्रदान की गई है;
 - (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या यह भी सच है कि भारतीय तेल निगम ने अपने पास उपलब्ध तेल भंडारण टैंकों और पाइपलाइनों जैसी विभिन्न सुविधाओं का राज्य व्यापार निगम के साथ मिलकार उपयोग करने से संबंधित राज्य व्यापार निगम के प्रस्ताव को अखीकार कर दिया है; और
- (घ) यदि हां, तो **इस संबंध में स**रकार की क्या प्रतिक्रिया है?

काणिज्य मंत्रालय के राज्य मंत्री (श्री बोला बुल्ली रमैया): (क) और (ख) स्टेट ट्रेडिंग कारपोरेशन (एस॰टी॰सी॰) को सरकार की समानान्तर विपणन योजना के अंतर्गत सुपीरियर कैरोसीन आयल (एस॰के॰ओ॰) के आयात के लिए सरकार से किसी विशेष स्वीकृति की अरूरत नहीं होती है, क्योंकि हर व्यक्ति द्वारा बिना किसी आयात लाइसेंस के एस॰के॰ओ॰ के आयात की अनुमति है।

(ग) और (घ) दिसम्बर, 1994 में एस॰टी॰सी॰ ने आयातित एस॰के॰ओ॰ के भण्डारण के लिए आई॰ ओ॰सी॰ की भण्डारण सुविधाओं का उपयोग करने हेतु ईण्डियन आयल कारपेरेशन के पास प्रस्ताव रखा। तथापि, आई॰ओ॰सी॰ ने इस आधार पर अपनी असमर्थता व्यक्त की कि एस॰टी॰सी॰ को देने के लिए उसके पास बम्बई और कांडला में फासत् भण्डारण